

Open Court

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH
ALLAHABAD

Civil Misc. Contempt Petition No. 51 of 2004

In

Original Application No. 121 of 2004

Allahabad this the 09th day of November, 2004

Hon'ble Mr. Justice S.R. Singh, V.C.
Hon'ble Mrs. Roli Srivastava, A.M.

Dr.R.M. Srivastava, aged about 43 years, Son of Shri J.P. Srivastava, presently posted as Medical Officer, District Women Hospital, Azamgarh.

Applicant

By Advocate Shri Vikash Budhwar

Versus

1. Shri Arun Bhatnagar, Secretary, Department of Personnel and Training, North Block, New Delhi.
2. Shri Mata Prasad, Chairman, Union Public Service Commission, New Delhi.
3. Shri Pradeep Shukla, Secretary, Appointment, U.P.Civil Secretariate at Lucknow.

Opp. parties

By Advocate Shri K.P. Singh

O R D E R (Oral)

By Hon'ble Mr. Justice S.R. Singh, V.C.

The Tribunal by means of interim order dated 12.02.2004 directed the State Government to take appropriate decision on the proposal made in favour of the applicant for appointment to All India Services under Regulation 3(1) of Indian Administrative Service (Appointment by Selection) Regulations, 1997, within 4 weeks. It is stated

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in the counter affidavit that appropriate decision has already been taken by the State Government, therefore, contempt application is liable to be dismissed.

2. Having heard the counsel for the parties, we find no good ground for issuing notices to the respondents. Accordingly contempt application is dismissed in limine.

Paran
Member (A)

Reo
Vice Chairman

/M.M./